

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 281/TD/2026

Subject : Application under Section 14 and Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters), Regulations, 2020 for grant of an inter-state trading license.

Petitioner : Infinite Voltx Trading Private Limited (IVTPL)

Date of Hearing : **16.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Tabrez Malawat, Advocate, IVTPL
Shri Syed Hamza, Advocate, IVTPL
Ms. Ankita Bafna, Advocate, IVTPL
Shri Sourajit Sarkar, Advocate, IVTPL
Ms. Rupali Jain, Advocate, IVTPL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed for the grant of a Category 'V' inter-State Trading Licence, and the Petitioner has already complied with all the requirements specified in the Trading Licence Regulations, 2020, including the issuance of notice in the Newspapers inviting suggestions/objections on the present application. However, no suggestions/objections have been received in response thereto. Accordingly, the learned counsel prayed that the matter be reserved for orders.

2. After considering the submissions made by the learned counsel for the Petitioner, the Commission directed the Petitioner to furnish, on an affidavit, within a week, a declaration, as required under Regulation 4(2) of the Trading Licence Regulations, 2020, confirming that the Applicant shall not engage in the business of transmission of electricity during the subsistence of the trading licence, if granted.

3. Subject to the above, the matter was reserved for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

